

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 41/2020 (WZ)

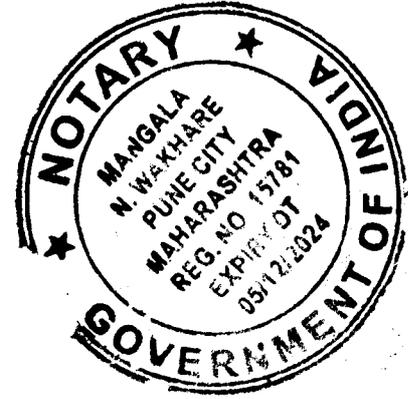
Harmony Co-op Housing Society and Ors. --- APPLICANT

VS.

Pimpri Chinchwad Municipal Corporation
and Others --- RESPONDENTS**Reply- Affidavit on behalf of the Maharashtra Pollution Control Board i.e. Respondent No. 04**

I, Shri. Kiran Hasabnis, age about - 52 years, occupation – Service, Sub-Regional Officer of Respondent No. 4 MPCB at Pimpri Chinchwad office, having my office at 2nd floor, Jog Center, Old Pune – Mumbai Highway, Wakdewadi, Pune do hereby state on solemn affirmation as under –

1. I say and submit that MPCB has received the copy of affidavit filed by Respondent no. 07 i.e. Irrigation Department. I say and submit that I have gone through each para of the Affidavit filed by Respondent no. 07, wherein the Respondent No. 7 stated that the distance of the crematorium site is 108 mtrs. which is within the Red and Blue Line levels. The Maharashtra Pollution Control Board is not the competent authority to give permission



for construction of crematorium. The Local Authority i.e. Pimpri Chinchwad Municipal Corporation is the appropriate Authority to take decision regarding location of the site of Crematorium.

2. I humbly state that Crematorium is not covered under the purview of Consent Regime as per CPCB's directions regarding harmonization of classification of Industrial Sectors under Red/ Orange / Green / White Categories dated March 07, 2016.
3. I submit that the Pimpri Chinchwad Municipal Corporation Representative informed that the said plot belongs to PCNTDA (Pimpri Chinchwad New Town Development Authority) and it is reserved for crematorium facility.
4. I say and submit that one Public Interest Litigation bearing No. 10512/2021 filed Vikrant Latkar vs. Pune Municipal Corporation and Ors. before the Hon'ble High Court, Bombay regarding control of emissions from Vaikuntha Crematorium in Pune. The matter is sub-judice before Hon'ble High Court, Bombay. In the aforesaid matter, the State Government has constituted a Committee vide Government Resolution dated 25/06/2021 for setting up an appropriate mechanism for controlling emission



generated by the crematorium. The said Committee will recommend standard Operating Procedure for crematorium.

Solemnly affirmed on this 20th day of August, 2021 at Pune.

For and on behalf of Respondent No. 4 i.e. M.P.C.B.

(Kiran Hasabnis)
Sub-Regional Officer,
MPCB Pimpri Chinchwad

ADVOCATE



BEFORE ME

MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA

20 AUG 2021

